

**ITC (HS), 2017
SCHEDULE 1 – IMPORT POLICY**

Section XVII

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CHAPTER 89

SHIPS, BOATS AND FLOATING STRUCTURES

NOTES:

1. A hull, an unfinished or incomplete vessel, assembled, unassembled, or disassembled, or a complete vessel unassembled or disassembled, is to be classified in heading 8906 if it does not have the essential character of a vessel of a particular kind.

Exim Code	Item Description	Policy	Policy Conditions
8901	CRUISE SHIPS, EXCURSION BOATS, FERRY-BOATS, CARGO SHIPS, BARGES AND SIMILAR VESSELS FOR THE TRANSPORT OF PERSONS OR GOODS		
8901 10	<i>Cruise ships, excursion boats and similar vessels principally designed for the transport of persons; ferry-boats of all kinds:</i>		
8901 10 10	Ships	Free	
8901 10 20	Launches	Free	
8901 10 30	Boats	Free	
8901 10 40	Barges	Free	
8901 10 90	Other	Free	
8901 20 00	Tankers	Free	
8901 30 00	Refrigerated vessels, other than those of Sub-heading 8901 20	Free	
8901 90 00	Other vessels for transport of goods and other vessels for the transport of both persons and goods	Free	
8902	FISHING VESSELS; FACTORY SHIPS AND OTHER VESSELS FOR PROCESSING OR PRESERVING FISHERY PRODUCTS		
8902 00	<i>Fishing vessels; factory ships and other vessels for processing or preserving fishery products:</i>		
8902 00 10	Trawlers and other fishing vessels	Free	Import subject to approval or guidelines issued by Department of Animal Husbandry, Dairying & Fisheries

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			(website:- www.dahd.nic.in/dahd).
8902 00 90	Other	Free	Import subject to approval or guidelines issued by Department of Animal Husbandry, Dairying & Fisheries (website:- www.dahd.nic.in/dahd).
8903	YACHTS AND OTHER VESSELS FOR PLEASURE OR SPORTS; ROWING BOATS AND CANOES		
8903 10 00	Inflatable	Free	
	<i>Other :</i>		
8903 91 00	Sail boats, with or without auxiliary motor	Free	
8903 92 00	Motorboats, other than outboard motor boats	Free	
8903 99	<i>Other:</i>		
8903 99 10	Canoes	Free	
8903 99 90	Other	Free	
8904 00 00	Tugs and Pusher craft	Free	
8905	LIGHT-VESSELS, FIRE-FLOATS, DREDGERS, FLOATING CRANES, AND OTHER VESSELS THE NAVIGABILITY OF WHICH IS SUBSIDIARY TO THEIR MAIN FUNCTION; FLOATING DOCKS; FLOATING OR SUBMERSIBLE DRILLING OR PRODUCTION PLATFORMS		
8905 10 00	Dredgers	Free	
8905 20 00	Floating or submersible drilling or production platforms	Free	
8905 90	<i>Other:</i>		
8905 90 10	Floating docks	Free	
8905 90 90	Other	Free	
8906	OTHER VESSELS, INCLUDING WARSHIPS AND LIFEBOATS OTHER		

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	THAN ROWING BOATS		
8906 10 00	Warships	Restricted	
8906 90 00	Other	Free	
8907	OTHER FLOATING STRUCTURES (FOR EXAMPLE, RAFTS, TANKS, COFFER-DAMS, LANDING-STAGES, BUOYS AND BEACONS)		
8907 10 00	Inflatable rafts	Free	
8907 90 00	Other	Free	
8908 00 00	Vessels and other floating structures for breaking up	Free	

Policy Conditions of this Chapter:

- (1) Import of ships, vessels, boats and other coastal water transport craft may be made without a licence on the basis of approval or guidelines issued by the Ministry of Surface Transport, Government of India.
- (2) Import of Trawlers may be made without a licence on the basis of approval or guidelines issued by Department of Animal Husbandry and Dairying, Government of India.
- (3) Old ships, vessels etc., for the purpose of breaking, are freely importable.
- (4) Any item required for the specific purpose or use in connection with ship building, and the import of which has been shown as restricted in the ITC (HS) Classifications of Export and Import items may be imported without an import licence by the industrial undertakings engaged in ship building, subject to actual user condition.
- (5) Any item required for the specific purpose or use in connection with ship repairing and the import of which has been shown as restricted in the ITC (HS) Classifications of Export and Import items, may be imported without any import licence by ship repairing units, duly registered with the Director General (Shipping), Mumbai (working in customs bonded premises), subject to actual user condition and also subject to such conditions as may be notified by the Deptt. of Revenue from time to time in this regard.

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